

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:6360
ANSWERED ON:05.05.2015
RIVER REGULATION ZONE
Owaisi Shri Asaduddin

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether there are rampant encroachment of floodplains of rivers in the country;
- (b) if so, whether the National Green Tribunal has pulled up his Ministry for not coming clean on the status of River Regulation Zone (RRZ) an area proposed to be defined and notified on the lines of Coastal Regulation Zone (CRZ) ;
- (c) if so, the reasons for not notifying RRZ; and
- (d) the steps taken or being taken by his Ministry in this regard ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

- (a) The flood plains of rivers in the country are impacted due to rapid urbanization, developmental activities and other anthropogenic pressures. .
- (b) No Sir,
- (c) & (d) Regulation of rivers through identifying River Regulation Zones, has the primary objective to conserve flood plains and to impose regulations on different activities on the river banks. Land and water, both being the State subjects, it is primarily for the respective States/ Union Territories to take proactive steps for regulation of rivers within their jurisdiction.